

the visit of the Chinese Premier to India. The talks are now focused on exploring the framework for a final package settlement covering all sectors of the India-China boundary. The two sides have agreed to maintain peace and tranquility in the border areas pending a final settlement of the Boundary Question and have put in place various Confidence Building Measures to this end.

Extradition agreement with countries

†1563. SHRI BRIJLAL KHABRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether it is a fact that Government is considering for extradition agreement with several countries;
- (b) if so, the details thereof;
- (c) the names of the countries with whom India has extradition agreement at present; and
- (d) the number of terrorists/criminals extradited to India under this agreement?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SHASHI THAROOR) : (a) and (b) Yes, it is the policy of the Government of India to conclude extradition Treaties with as many countries as possible to ensure availability of fugitive criminals for trial. Negotiations are held through diplomatic channels on the basis of drafts proposed by the either side.

(c) India has Extradition Treaties in force with 31 countries/regions, namely, Belgium, Nepal, Canada, The Netherlands, United Kingdom, Switzerland, Bhutan, Hong Kong, United States of America, the Russian Federation, United Arab Emirates, Uzbekistan, Spain, Turkey, Mongolia, Germany, Tunisia, Republic of Korea, Oman, France, South Africa, Bahrain, Poland, Ukraine, Bulgaria, Kuwait, Belarus, Mauritius, Portugal, Mexico and Tajikistan. In addition, India has Extradition arrangements with 9 countries namely Australia, Fiji, Italy, Papua New Guinea, Singapore, Sri Lanka, Sweden, Tanzania and Thailand.

- (d) 42 criminals were extradited by the foreign countries to India since 2002.

Agreement with Bhutan

†1564. SHRI BRIJLAL KHABRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether it is a fact that recently there has been agreement on some issues between India and Bhutan;
- (b) if so, the details of those issues;
- (c) the basis for agreement between the two countries; and
- (d) amount allocated by Government to complete these projects?

†Original notice of the question was received in Hindi.